

MR. SPEAKER : Mr. Professor, I have already got it under consideration.

PROF. MADHU DANDAVATE : I was making a submission.

MR. SPEAKER : I said yesterday that I would get it discussed. I will give you an opportunity.

PROF. MADHU DANDAVATE : I am glad that you are making that observation. About 350 societies have deposited crores of rupees.

श्री राम बिलास पासवान (हाजीपुर) :
मैंने 23 तारीख को आपको लिखकर दिया
हूँ.....**

MR. SPEAKER : I have not allowed him to raise it. Not allowed. You cannot discuss the conduct of a High Court Judge. As long as he is a judge, he is a Judge; when he ceases to be a judge, he is no longer a judge. So simple it is.

12.05 hrs.

PAPERS LAID ON THE TABLE

Equal Remuneration (Amendment) Rules, 1983

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : On behalf of my colleague, Shri Dharmvir I beg to lay on the Table a copy of the Equal Remuneration (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 4095 in Gazette of India dated the 5th November 1983 under sub-section (3) of section 13 of the Equal Remuneration Act, 1976.

[Placed in library. See No. LT-8003/84]

Detailed Demands for Grants of the Ministry of Energy for 1984-85, Annual Report etc. of the Coal India Limited Calcutta and Singareni Collieries Company Limited, Kothagudem for the year 1982-83.

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : I beg to lay on the Table :

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1984-85.

[Placed in Library. See No. LT-8004/84]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (a) (i) Review by the Government on the working of the coal India Limited, Calcutta, for the year 1982-83.

- (ii) Annual Report of the Coal India Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8005/84]

- (b) (i) Review by the Government on the working of the Singareni Collieries Company Limited, Kothagudem, for the year 1982-83.

- (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) Two statements (Hindi and English versions) showing reasons

for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-8006/84]

Notification under the Central Excise Rules, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) I beg to lay on the Table a copy of Notification No. G.S.R. 221 (E) (Hindi and English versions) published in Gazette of India dated the 21st March, 1984 together with an explanatory memorandum making certain amendment to Notification No. 32/84-CE dated the 1st March, 1984 issued under the Central Excise Rules.

[Placed in Library See No. LT-8007/84]

12.06 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Workmen's Compensation (Amendment) Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 22nd March, 1984.”

12.06½ hrs.

WORKMEN'S COMPENSATION (AMENDMENT) BILL

As passed by Rajya Sabha

Sir, I lay on the Table of the House the Workmen's Compensation (Amendment) Bill, 1984, as passed by Rajya Sabha.

12.07 hrs.

(व्यवधान)

अध्यक्ष महोदय : आप लिखकर मुझे दे दीजिए। आप बिला वजह गरम होते रहते हैं। लिखकर दीजिए।

(व्यवधान)

MR. SPEAKER : As long as he occupies the Bench, he is judge. I cannot say that he is not a Judge. Neither can you say that. But there are ways and means to discuss and that can be done. You can do it through a substantive motion. That is all right. You can discuss it. When have I disputed that angle ? I have only said that certain things cannot be done in this manner.

(Interruptions)

SHRI SATISH AGRAWAL (Jaipur) : I am on a point of order. According to your observations and rulings, after the Question Hour, at the most, with your permission only, these matters can be raised and will go on record where you permit and Members have given notice. Here Mr. Ram Swaroop Ram has neither given a notice nor sought your permission. Despite your asking him to stop and sit down... (Interruptions) It is going on record. It is against your observations.

MR. SPEAKER : How can it ? Nothing goes on record without my permission.

SHRI SATISH AGRAWAL : But it has gone on record...

(Interruptions)

MR. SPEAKER : No question; nothing whatsoever. Without permission, I will not allow.

PROF. MADHU DANDAVATE (Rajapur) : Except your observations, nothing will go on record ?